

PROF. MADHU DANDAVATE :
For the *prima facie* case, I just want to
make one submission...*(Interruptions)*

MR. SPEAKER : No. I have already
dealt with it.
(Interruptions)

PROF. MADHU DANDAVATE :
I have produced an order under Gundu
Rao's Government dated 16.3.1981 when
the police authorities had given thirty five
names from Shimoga district with instruction
that there should be interception of
their messages. Secondly, I have got
Tamil Nadu Government's order...
(Interruptions)

MR. SPEAKER : No, I will not
allow. This is not the proper way. Not
allowed.
*(Interruptions)**

MR. SPEAKER : Look here. You
also transgress the limits.
(Interruptions)

MR. SPEAKER : If I do not admit,
then you have to plead for it. I had
already admitted your motion.
(Interruptions)

PROF. MADHU DANDAVATE :
Have you admitted my motion ?
(Interruptions)

MR. SPEAKER : Yes.

PROF. MADHU DANDAVATE :
If you have admitted it, then it is all right.
(Interruptions)

MR. SPEAKER : Why should you
not listen to me ?...
(Interruptions)

MR. SPEAKER : If you do not
remember certain things, then what can I
do. Earlier in the Seventh Lok Sabha
itself, I said, if you want to do something
regarding this thing and if you want that
I should interpret certain laws in a
certain manner, I cannot do it. It is you

*Not recorded.

who have to change the laws. So simple
it is. So you have to change the statute
because I only interpret...
(Interruptions)

PROF. MADHU DANDAVATE :
You will agree Sir...*(Interruptions)*

MR. SPEAKER : I do not agree to
anything without foundation.
(Interruptions)

MR. SPEAKER : Shri Bhardwaj.
(Interruptions)

12.02 hrs.

PAPERS LAID ON THE TABLE

[English]

Law Commission's Reports on Decentralisation of Administration of Justice-Disputes involving centres of Higher Education.

[English]

THE MINISTER OF STATE
IN THE MINISTRY OF LAW AND
JUSTICE (SHRI H. R. BHARDWAJ) :
I beg to lay on the Table a copy
of the One Hundred Twenty-third
Report (Hindi and English versions)
of the Law Commission on Decentralisation
of Administration of Justice-Disputes
involving Centres of Higher Education.
[Placed in library. See No. LT-6399/88]
(Interruptions)

PROF. MADHU DANDAVATE :
Will you please allow me to lay on the
Table of the House the orders of the
Karnataka Government and the Tamil
Nadu Government ? *(Interruptions)*

MR. SPEAKER : No question. When
we will come to that question, we will see
it.
(Interruptions)

PROF. MADHU DANDAVATE :
(Rajapur) : All right, I will lay it on the
Table of the House at that time...
(Interruptions)

MR. SPEAKER ; Shri Kalpnath Rai.

Notification under Indian Electricity Act

THE MINISTER OF STATE IN THE DEPARTMENT OF POWER IN THE MINISTRY OF ENERGY (SHRI KALPNATH RAI) : I beg to lay on the Table a copy of the Indian Electricity (Amendment-I) Rules, 1988 (Hindi and English versions) published in Notification No. G.S.R. 336 in Gazette of India dated the 23rd April, 1988, under sub-section (3) of section 38 of the Indian Electricity Act, 1910. [Placed in library. See No. LT 6400/88]

Notification under Petroleum Act

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT IN THE MINISTRY OF INDUSTRY (SHRI M ARUNACHALAM) : I beg to lay on the Table a copy of the Petroleum (Amendment) Rules, 1988 (Hindi and English versions) published in Notification No G.S.R. 362 (E) in Gazette of India dated the 21st March, 1988 under sub-section (4) of section 29 of the Petroleum Act, 1934. [Placed in library. See No.L T-6401/88]

[English]

12.03 hrs.

MESSAGE FROM RAJYA SABHA

SECRETARY-GENERAL : Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha :-

- (i) "I am directed to inform the Lok Sabha that the Prevention of Corruption Bill, 1987, which was passed by the Lok Sabha at its sitting held on the 7th May, 1987, has been passed by the Rajya Sabha at its sitting held on the 11th August, 1988, with the following amendments :-

ENACTING FORMULA

1. That at page 1, line 1, for the word "Thirty eighth" the word "Thirty-ninth" be substituted.

CLAUSE 1

2. That at Page 1, line 5, for the figure "1987" the figure "1988" be substituted.

CLAUSE 29

3. That at page 13, line 17, for the figure "1987" the figure "1988" be substituted.

I am, therefore, to return herewith the said Bill in accordance with the provisions of rule 128 of the Rules of Procedure and Conduct of Business in the Rajya Sabha with the request that of the concurrence of the Lok Sabha to the said amendments be communicated to this House."

- (ii) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that Rajya Sabha, at its sitting held on the 11th August, 1988, agreed without any amendment to the National Waterway (Sadiya-Thubri stretch of the Brahmaputra River) Bill, 1988, which was passed by the Lok Sabha at its sitting held on the 13th May, 1988."

PREVENTION OF CORRUPTION
BILL

[English]

As returned by Rajya Sabha with amendments.

SECRETARY GENERAL. Sir, I lay